

**BEFORE THE HONBLE' NATIONAL GREEN TRIBUNAL,**  
**WESTERN ZONE BENCH, PUNE**

**I.A.No. 3 of 2026 In**

**Original Application No. 2/2026**


Nishikant Jadhav .....Petitioner  
Versus

State of Maharashtra & Ors. ....Respondents

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Date: 02.04.2026

  
(Adv. Pushkar Sapre)  
A. G. P.

Additional District Government Pleader, Pune, for Respondent Nos.1 & 6

**BEFORE THE NATIONAL GREEN TRIBUNAL,**  
**WESTERN ZONE BENCH, PUNE**

**I.A.No. 3 of 2026**

**In**

**Original Application No. 2/2026**

Petitioner :- Nishikant Jadhav  
Aged about... Years, R/o Plot No.2, Raj  
Nagar Chhaoni Katol Road, Nagpur-  
440013  
[E-Mail-bodhi.ramteke@opendesto.es](mailto:bodhi.ramteke@opendesto.es)

*Versus*

Respondents:- 1. State of Maharashtra.  
Through, Chief Secretary  
Chief Secretary Office, 6th Floor, Main  
Building. Mantralaya, Mumbai-400001  
[E-Mail-cs@maharashtra.gov.in](mailto:cs@maharashtra.gov.in)  
2. Dr. Panjabrao Deshmukh Krishi Vidyapeeth  
(PDKV), Akola Through Vice Chancellor  
Registrar, P.O. Krishi Nagar, Akola-444104  
[E-Mail-vc@pdkv.ac.in](mailto:vc@pdkv.ac.in)  
3. Nagpur Improvement Trust (NIT)  
Through, Commissioner Station Road, Sadar,  
Nagpur-440001  
[E-Mail-contactus@nitnagpur.org](mailto:contactus@nitnagpur.org)  
4. Nagpur Municipal Corporation  
Through Commissioner Chatrapati Shivaji

Maharaj Administrative Building, Mahanagar  
Palika Marg, Civil Lines, Nagpur-440001

[E-Mail-nmcnagpur@gmail.com](mailto:E-Mail-nmcnagpur@gmail.com)

5. Forest Department, Nagpur, Maharashtra  
Through, Principal Chief Conservator of  
Forests 1st Floor, Van Bhavan, Ramgiri Road,  
Civil Lines, Nagpur-440001.

[E-Mail-poefpingp@mahaforest.gov.in](mailto:E-Mail-poefpingp@mahaforest.gov.in)

6. District Collector, Nagpur

Through Collector Office, Civil  
Lines, Nagpur 440001

[E-Mail\\_collector\\_nagpur@maharashtra.gov.in](mailto:E-Mail_collector_nagpur@maharashtra.gov.in)

7. Ministry of Environment, Forest and  
Climate Change Through Regional officer  
Integrated Regional Office (IRO), Nagpur  
(MoEFCC) Ground Floor, East Wing. New  
Secretariat Building, Civil Lines, Nagpur-  
440001

[E-Mail-apcefcentral-ngp-mef@gov.in](mailto:E-Mail-apcefcentral-ngp-mef@gov.in)

8. Maharashtra Pollution Control Board

Through Member Secretary Udyog Bhavan,  
5th Floor, Near Sales Tax Office, Civil Lines,  
Nagpur-440001

[E-Mail-nipcbnagpur@mpcb.gov.in](mailto:E-Mail-nipcbnagpur@mpcb.gov.in)

9. Central Pollution Control Board

Through Member Secretary Parivesh Bhawan,  
East Arjun Nagar, Delhi-110032

E-Mail-cbb.cpcb@nic.in

10. Maharashtra State Infrastructure  
Development Corporation

Through Chairman B/13, 13th Floor,  
Bakhtawar Building, Nariman Point,  
Mumbai-400021

Adv S.K.Mishra

E-Mail-enquiry@msidc.org

11. Maharashtra Metro Rail Corporation  
Limited Through Chairman METRO  
BHAVAN, VIP Road, Near Dikshabhoomi,  
Nagpur-440010

E-Mail-nagpur.crm@mahametro.org

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## **PRELIMINARY SUBMISSIONS AND REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NOS.1 AND 6.**

The respondent nos. 1 and 6, named above most humbly and respectfully submits as under:

1. The answering Respondents respectfully submit that without prejudice to the rights of the answering respondent, the respondents are filling the instant preliminary submissions and specific reply to the interlocutory application and original application filed by the petitioner. That the respondents are responding the interlocutory application and original application altogether in following paragraphs opposing the admission and

grant of any interim relief in the matter and reserve their right to file detailed para-wise reply in the Original Application if the same will be required in future.

## **PRELIMINARY OBJECTION FOR THE TENABILITY OF THE PRESENT PROCEEDINGS.**

2. At the outset, it is respectfully submitted that the present original application is not maintainable before this Hon'ble Tribunal. That the issue raised by the petitioner is already a subject matter of Public Interest Litigation bearing no. PIL 16 of 2025 filed by Swachh Association, Nagpur on 18.01.2025, pending adjudication before the Hon'ble Bombay High Court, Nagpur Bench.

3. It is respectfully submitted that by entertaining the present proceedings by this Hon'ble Tribunal, it would result in parallel adjudication by two fora of competent jurisdiction. It is pertinent to submit that the Hon'ble High Court has already taken cognizance of the said matter by issuing notices vide an order dated 26.02.2025. It is further pertinent to submit here that the Hon'ble High Court has not granted any interim relief in this matter. The copy of order dated 26.02.2025 passed by the Hon'ble Bombay High Court, in PIL no. 16/2025 issuing notices to the respondents is annexed here with and marked as **ANNEXURE – R-6/A.**

4. Thus the answering respondents state that the petitioner has no locus of whatsoever nature to prefer the present

proceedings and the same may kindly be treated as a preliminary objection as to the maintainability of the present proceedings.

5. It is respectfully submitted that though the land in question bearing survey No. 175 admeasuring area 23.68 HR situated at Mouza-Dhaba Tahsil Nagpur (city) District Nagpur and land in question bearing survey No. 13/3 admeasuring area 23.06 HR situated at Mouza Futala Tahsil Nagpur (city) District Nagpur have been recorded in the revenue record as "Zudpi Jungle", however taking into consideration the historical perspective, it is clear that these lands are not forest lands and that for the past several decades these lands have been put to non-forestry purpose. Tahsildar Nagpur City has submitted the information with regard to the said land as under :-

S. N.	Mouza	According to Bandobast Missal (1911-12) (P1.P6)			According to the Abhikar Abhilekh (1954-55)			As of Satbara			Remarks (As per Talathi Report)
		Khasara No.	Area (Acres)	Name of the beneficiary	Khasara No.	Area (H.R.)	Name of the Beneficiary	Khasara No.	Area (H.R.)	Name of the Beneficiary	
1	2	3	4	5	6	7	8	9	10	11	12
1	Dabha	175	84.30	Owner Government Department Agriculture	175	34.11	J.E. Department of Agriculture	175	23.68	Government J.E. Punjabrao Agriculture University Akola Agricultural College, Nagpur	The said land is in the possession of Punjabrao Agricultural University. The pucca buildings and some land have been given to the Air Force and have been fenced.
2	Futala	13	91.98	Malik Government Department Agriculture	13	37.23	Government of Milakit (J.E. Department of Agriculture)	13/3	23.06	Government of India (J.E. Punjabrao Agriculture University Akola ) College of Agricultural, Nagpur	Zudapi Jungle. The said land is under the possession of Punjabrao Agricultural University and is under agricultural use
								13/2	0.98	Government of India (J.E. Punjabrao Agriculture University Akola ) College of Agricultural, Nagpur	Zudapi Jungle. The said land is under the possession of Punjabrao Agricultural University and is under agricultural use

The revenue entry in 7/12 extract maintained by the Revenue Department under the Maharashtra Land Revenue Code 1966 shows that as per the notification of State of Maharashtra, Department of Agriculture and Cooperative dated 20.05.1968 and 13.01.1969, the land was handed over to the present respondent No. 2 – Dr. Punjabrao Deshmukh Krishi Vidyapeeth (PDKV), Akola. The copy of 7/12 extracts of Survey No. 175 of Mouza - Dhaba and Survey Nos. 13/1 and 13/3 of Mouza Futala for the year 1988-89 are annexed here with and marked as **ANNEXURE – R-6/B & C** (colly) respectively.

6. It is further pertinent to submit here that upon perusal of the 7/12 extracts the revenue entries clearly indicate that there are buildings, roads, barren land called as Charai. There is no entry in these columns, that there is any Zudpi Jungle in existence.

7. Therefore the contention of the petitioner that the said land is forest land is specifically denied. It is respectfully submitted that, the entire submission of the petitioner that the Hon'ble Supreme Court has declared Survey No.175 of Mouza Dabha and Survey No. 13/3 of Mouza Futala as Zudpi Jangal is misleading, misconceived and liable to be rejected. The entire reading of the judgment clearly indicates that Hon'ble Supreme Court had appointed a committee to examine the issue. The said committee submitted a detailed report alongwith list of lands referred to as Zudpi Jungle in Nagpur city before the Hon'ble Supreme Court of India. The Hon'ble Supreme Court of India observed in para No.120 of the judgment as under-

*"As discussed hereinabove, on the land in question, various developmental activities have already been undertaken viz, irrigation dams have been constructed, roads have been laid down, schools, public health centres, other public utilities, facilities have been provided for the citizens. All these public utilities are necessary for the citizens living in the areas. We have annexed herewith the list of various institutions/buildings/residential areas/public utilities which will be affected in the city of Nagpur. The said list would show that even the buildings wherein the High Court, the High Court Judges' residences, the State Governments' Secretariat, the Central Government's buildings, the Defence Buildings, the Air Force buildings, the establishment of Agricultural University, the graveyards etc. are situated, they all would be affected."*

*Considering all these aspects the Hon'ble Supreme Court of India, in the particular facts and circumstances of the case involved in the judgment issued directions to the State of Maharashtra to seek approval under Section 2 of the Forest (Conservation) Act, 1980 in respect of the Zudpi Jungle lands allotted by the competent authority up to 12th December 1996 and for which land classification has not been changed, for their deletion from the "List of Forest Areas".*

8. It is respectfully submitted that, so far as Nagpur City is concerned, enclosure Annexure-1 attached with the Judgment dated 22.05.2025 of the Hon'ble Supreme Court shows many lands being shown as Zudpi jungle including the land in question

at page No. 101 and 103 of the Judgment and therefore the Hon'ble Supreme Court of India has observed that in terms of report of the committee for suggesting changes required in simplifying procedure for diversion of Zudpi Jungle land under Forest Conservation Act, 1980, titled as resolving Zudpi Jungle issue.

9. It is respectfully submitted that the Hon'ble Apex Court in its recent decision dated 22.05.2025 in the matter of "In RE: Zudpi Jungle Lands" reported in 2025 SCC Online page 1227 has dealt with the issue of Zudpi Jungle lands. The Hon'ble Apex Court has held that Zudpi Jungle land shall be considered as forest lands in line with the order of this Court dated 12.12.1996. The Hon'ble Apex Court has issued directions and guidelines which is to be scrupulously followed by the Union Government and State of Maharashtra.

The State of Maharashtra filed an application before the Hon'ble Apex Court and prayed for modification of the final order dated 22.05.2025. The State of Maharashtra prayed that -

- (a) the direction in para-138 (vii) may kindly be modified to the extent that 'Fragmented Land Parcels' instead of being declared as protected forest each having area of less than 3 H and adjoining any forest area may be used for the purposes referred to in section 3 (2) of Forest Rights Act, 2006 or public uses required by the concerned village, Gothan etc.

(b) that the direction in para -138 (x) may be modified to the extent that the encroachment which are in use for the purposes of agriculture, kaccha house, pakka houses, slums, government employee colonies, government or ZP schools, private schools to the extent of 10,365.049 H may kindly be in the manner provided under para – 138 (ii) of the present judgment.

**10.** It is also respectively submitted that the Hon'ble Apex Court rejected the prayer clause (a). So far as the direction in para-138(vii) of the judgment and order dated 22.05.2025 is concerned, the Hon'ble Apex Court directed that all such fragmented land parcels shall be declared as protected forest. The Hon'ble Apex Court clarified as under “ We, however, clarify that if the State desires to use the said land for any of the purposes mentioned under sub-section (2) of section 3 of the said Act, the same can be done only after following the procedure prescribed therein and subject to fulfillment of the conditions specified therein.

**11.** It is also respectively submitted that the Hon'ble Apex Court further observed with regard to prayer clause (b) that the judgment and order dated 22.05.2025 would reveal that one of the main reason why we are inclined to grant a one time exemption was that over the years and on account of apathy of revenue officials, the necessary revenue entries could not be made.

Allowing the prayer clause (i) (b), the Hon'ble Apex Court vide order dated 25.08.2025 observed as under:

*"9. Accordingly, we direct that after clause (x) in paragraph 138 of the judgment an order dated 22<sup>nd</sup> May 2025 passed in I.A.No.12465/2019 etc. in W.P. (C) No.202/1995 the following paragraphs is treated to be added as paragraph (x-a).*

*"(x-a) We, however, clarify that the directions made in paragraph (x) would not be applicable to encroachment made prior to 12<sup>th</sup> December 1996 for the purpose of agriculture, kaccha house, pakka houses, slums, government employee colonies, government or ZP schools, private schools and other public utilities to the extent of 10365.049 hectares, as has been observed in the report of CEC. In so far as any encroachment which has been made after 12<sup>th</sup> December, 1996, if the State Government desires to regularize the same, the same shall be done only in accordance with the provisions of clauses (ii) to (vi) of paragraph 138 of this judgment."*

**12.** It is thus humbly submitted that in view of the said directions given by the Hon'ble Apex Court, the answering respondent no. 6 has issued directions to the Tahsildar Nagpur (City) to forthwith submit a proposal and accordingly Tahsildar Nagpur City submitted proposal vide letter dated 24.12.2025. It is submitted that the Deputy Collector Revenue working in the office of answering Respondents submitted the said proposal to the Additional Principal Chief Conservator of Forests & Nodal

Officer, Forest Department, Nagpur for delisting the said land from "Zudpi Jungle" category. The copy of the acknowledgement dated 17.03.2026 about submission of the said proposal to the Additional Principal Chief Conservator of Forests & Nodal Officer, Forest Department, Nagpur is annexed here with and marked as **ANNEXURE – R-6/D**.

13. In view of the submissions made above, it is respectfully submitted that the petitioner is not entitled for any relief much less interim relief. Therefore, there is no case which is made out for grant of interim relief in the matter. The petitioner has no prima facie case, no balance of convenience in his favor and no irreparable loss is being caused to him of any kind. The entire original application is without any substance and merit therefore deserves to be dismissed limini.

Hence this affidavit in reply.

Nagpur,

Date :- 02.04.2026

  
Drafted by

(Adv. Pushkar Sapre)

Additional ~~District~~ Government Pleader, Pune.  
PST

  
Respondent Nos. 1 & 6  
Collector, Nagpur.

SOLEMN AFFIRMATION

I Dr. Vipin Itankar Collector Nagpur, aged about 44 years occupation Government Service being respondent No. 6 himself and on behalf of respondent No.1 solemnly affirmed that I have carefully gone through the contents of above paras 1 to 13. I find them to have been correctly drafted by our counsel in accordance with my instructions, written as well as oral. I state that the contents thereof from paras 1 to 13 are based on official record and believed to be true by me, hence verified and signed at Nagpur on .....<sup>2<sup>nd</sup></sup> day of April 2026.

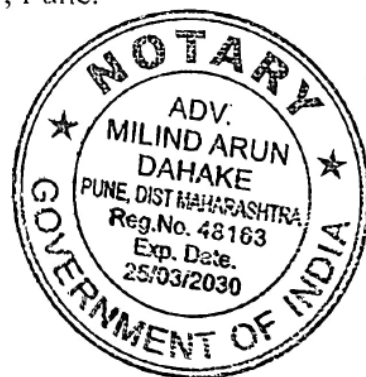
*[Signature]*

I know the Deponent

(Adv. Pushkar Sapre)

Additional District Government Pleader, Pune.

*[Signature]*  
DEPONENT  
Collector, Nagpur,



BEFORE ME

*[Signature]*

ADV. MILIND ARUN DAHAKE  
ADVOCATE & NOTARY GOVT. OF INDIA  
PUNE DIST.

NOTED AND REGISTERED

SERIAL NUMBER..... 21

Date..... 02 APR 2026

REG. NO. 48163 EXP. Dt. 25/03/2030

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
NAGPUR BENCH, NAGPUR.

PUBLIC INTEREST LITIGATION NO. 16 OF 2025

Swachh Association, Nagpur Vs. State of Maharashtra & Ors.

Office Notes, Office Memoranda of Coram,  
appearances, Court's orders of directions  
and Registrar's Orders.

Court's or Judge's orders.

Mr. S.P. Bodalkar, Advocate with Mr. Parth Malviya, Advocate for the  
petitioner.  
Mr. S.M. Ghodeswar, Assistant Government Pleader for respondent nos.1,  
2 & 5.

CORAM : NITIN W. SAMBRE AND MRS. VRUSHALI V. JOSHI, JJ.  
DATE : 26<sup>th</sup> FEBRUARY, 2025.

P.C.

1. Heard.
2. Issue notice to the respondents.
3. Learned Assistant Government Pleader waives service of notice on behalf of respondent nos.1, 2 and 5.
4. Notice to the remaining respondents, returnable on 26.03.2025.
5. The counsel appearing for the petitioner has invited our attention to the Government Resolutions dated 13<sup>th</sup> July, 2004 and 31<sup>st</sup> May, 2011, whereby the lands owned by the Agriculture University are not permitted to be allotted for any other purpose than the purpose of the university. In spite of the above, our attention is invited to the resolutions passed in the meeting of the respondent no.3 – University allotting the land

in favour of the private parties.

6. In the aforesaid background, we deem it appropriate to direct the Registrar of the respondent no.3 – University to file an affidavit on or before the returnable date, dealing with the issue.

7. We further restrain the private respondents, to whom the land is allotted, from carrying out any development or construction over the said land, until further orders.

8. We also expect the State Government through its Secretary to file reply in the matter.

9. We expect the respondents to go through the observations made in the judgment delivered by the Division Bench of this Court on 21<sup>st</sup> October, 2011 in Public Interest Litigation No. 34 of 2010 and Writ Petition No. 125 of 2011 (*The Court on its own motion Vs. The State of Maharashtra & Others*), which is placed at Annexure-M.

10. We direct the Assistant Government Pleader to communicate this order to the State Government.

11. To be heard with Suo Motu PIL No.03 of 2020.

(MRS. VRUSHALI V. JOSHI, J.)

(NITIN W. SAMBRE, J.)

महाराष्ट्र जमीन महसूल अधिका...  
S. D. No. 10022/24 of 18-10-40.]

गाव नमुना सात

(अधिकार अभिलेख पत्रक)

Annexure R-6/B

(Colly)

महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवह्या (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम ३, ५, ६ आणि ७]

गाव .....

तालुका .....

भूमापन क्रमांक	भूमापन क्रमांकाचा उपविभाग	भू-धारणा पद्धती
	१७५	
शेतदार स्यानिंक नाव	मुंडरा जंभर	
लागवडीयोग्य क्षेत्र	हेक्टर	आर
.....		
.....		
.....		
एकूण		
पं.ट.ख.रा.व (लागवडीयोग्य नसलेले) —		
वर्ग (अ)		
वर्ग (ब)	३४.११	
एकूण	३४.११	
आकारणी	रुपये	पैसे
जुडी किंवा विशेष आकारणी		

भोगवदादाराचे नाव

सरकार

(ने. इ. मंजूर व विलेख)

जे. डी. मंजूर व विलेख

अलकाल

खाते क्रमांक

कुळाचे नाव

खंड

ह. पैसे

इतर अधिकार



सीमा आणि भूमापन चिन्हे

सदर जायतीस अभिलेख अन्वये

करिता करत आहे

गाव नमुना बारा

पिकांची नोंदवही

[ महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवह्या (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम २९ ]

वर्ष	हंगाम	पिकाखालील क्षेत्राचा तपशील							लागवडीसाठी उपलब्ध नसलेली जमीन		जल सिंचनाचे साधन	जमीन करणाराचे नाव	मारा		
		मिश्र पिकाखालील क्षेत्र				निर्मळ पिकाखालील क्षेत्र			स्वरूप	क्षेत्र					
		मिश्र पिकांचा संकेत क्रमांक	जल सिंचित	धुकल सिंचित	घटक पिके व प्रत्येका-खालील क्षेत्र	पिकाचे नाव	जल सिंचित	धुकल सिंचित							
१	२	३	४	५	६	७	८	९	१०	११	१२	१३	१४	१५	१६
		ह. आ.	ह. आ.		ह. आ.	ह. आ.		ह. आ.	ह. आ.		ह. आ.	ह. आ.		ह. आ.	ह. आ.









<b>प्रस्तावने प्रमाणपत्राचा</b> अर्जाचा प्रतिलिपि	<b>नुमादण्या</b> पत्रिका	<b>आयकराचा नाव</b>  अहिलेश्वर शास्त्री जे. डी. तंजवाराव कुळी विद्यापीठ डाकघरा कुळी तालुका (नागपूर) नागपूर	<b>घाते क्रमांक</b> १०४  <b>कळने नाव</b> कुळी  <b>घात अधिकारी</b> जे. वि. रा. तंजवाराव नागपूर (ना. २) आंचे. रा. तं. ३-४/६. ५-६/२/२००६ दि. ३०/११/२००६. या. २५/१२/२००६ ३. ३६२ दि. २०/११/०६
<b>जमावट पोषण क्षेत्र</b>	<b>दिवस</b>	<b>आय</b>	
<b>एवढा</b>			
<b>घातसंख्या (नागपूर शहर-१)</b>	२३-०६		
<b>वर्ग (४)</b>			
<b>वर्ग (५)</b>			
<b>एवढा</b>			
<b>वर्ग (६)</b>			
<b>वर्ग (७)</b>			
<b>वर्ग (८)</b>			
<b>वर्ग (९)</b>			
<b>वर्ग (१०)</b>			



**गाव नमुना जोर (पिकाची नोंदवली)**

[महाराष्ट्र ग्रामीण महसूल अधिकाऱ्यांच्या अधिनस्थ ग्रामीण नोंदवली (व्यापार क्षेत्राचे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम २९]

क्र.	वेळ	पिकासाठी घेण्याचा तपशील						सामग्रीसाठी उपलब्ध असलेली जमीन		जल निचराचे नाव	जमीन क्रमांक	जमीन	जमीन				
		मिश्र पिकासाठी घेतलेले क्षेत्र			निर्भेक पिकासाठी घेतलेले क्षेत्र			वर्ग	क्षेत्र								
		१	२	३	४	५	६										
		१. निचराचे क्षेत्र	२. इतर निचरा	३. इतर निचरा	४. घटक पिके व परंपरागत-साधन क्षेत्र	५. निचराचे क्षेत्र	६. निचराचे क्षेत्र	७. निचराचे क्षेत्र	८. निचराचे क्षेत्र	९. निचराचे क्षेत्र	१०. निचराचे क्षेत्र	११. निचराचे क्षेत्र	१२. निचराचे क्षेत्र	१३. निचराचे क्षेत्र	१४. निचराचे क्षेत्र	१५. निचराचे क्षेत्र	१६. निचराचे क्षेत्र
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२००६	-	-	-	-	-	-	-	-	-	२३-०६	-	कुळी महाविद्यालय					
२००६	-	-	-	-	-	-	-	-	-	२३-०६	-	कुळी महाविद्यालय					
२००९	-	-	-	-	-	-	-	-	-								

**ग्राम महसूल अधिकारी**  
 साक्षा क्रं. ७  
 तहसिल कार्यालय नागपूर शहर-४४०००१  
 13/03/26



Government of Maharashtra  
Revenue and Forest Department

Court Office of the Collector and District Magistrate, Nagpur

Akashwani Square, Civil Lines, Nagpur District-Nagpur Pin code - 440001

Phone No.- 0712-2565049

Email ID - dycollrevenuecngp@gmail.com

Date :- 17/03/2026

S.no./Rev/B-3B/No.- R 423/2026

TO,

Hon'ble Additional Principal Chief Conservator of Forests & Nodal Officer,  
Forest Department, Nagpur

Sub. :- Submission of proposals for the delisting of survey nos as shrub forest (Zudpi Jungle)

Ref. :- 1) The Hon'ble Supreme Court of India I.A.Nos.66986 and 74569 of 2025 in W.P.(C)No.  
202 of 1995 and its judgement dated 22.05.2025

2) The Hon'ble Supreme Court of India I.A.Nos.66986 and 74569 of 2025 in W.P.(C)No.  
202 of 1995 and its judgement dated 25.08.2025

3) Official correspondence of Tahsildar Nagpur City abearing No. Rev.Asstt./R-2/  
Tah.Nag(city)/2318/2025 ,Dated 24.12.2025

Respected Sir,

In accordance with the above mentioned subject it is submitted that as per the order issued by the Hon'ble Supreme Court and also by the Central Empowerment Committee, New Delhi, it was informed to submit the proposal for the delisting of the survey numbers of the shrub forest.

Accordingly, the following proposal regarding the Encroachment/Allotment of this village regarding shrub forest land in taluka Nagpur City consisting survey numbers shrub forest are/is being submitted for approval in the attached format

TALUKA NAME	TOTAL VILLAGE NO	Total Survey No.	Total Area in H.R.	Proposed Area in H.R.	Encroachment/ Allotted
Nagpur City	3	22	258.42	258.42	Allotted

Hence this submission Format as Annexure -III evidence of the encroachment prior to 1996, Joint site inspection report, demarcation report and KML file have been submitted with the said proposal. The original proposal received is being forwarded to you for approval and appropriate action.

Enclosures :- As stated above

o/c

आवक जावक लिपाक  
केंद्रस्थ अधिकारी यांचे  
कार्यालय म.रा. नागपूर

(Sachin Gosavi)

Dy. Collector Nagpur

Copy To :- Tahsildar Nagpur City for information

17/03/26

1	नागपूर	नागपूर शहर				WANJARA	3	2.86	2.86	A1
2						DABHA	5	60.25	60.25	
3						FUTALA	14	195.31	195.31	
							22	258.42	258.42	